MINUTES OF MEETING No.18/18 OF NORMS COMMITTEE-I (DES-I SECTION) DATED 02.1.2018 HELD ON 07.2.2018.

In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copy uploaded is to be accepted . The U.O No./ O.M. No of the scanned copy is reflected in the minutes.

(i) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri S.K.Samal, Additional DGFT and Chairman, NC-I. The email address is: sk.samal@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 18/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 dated 31.1.2018 was held on 07.2.2018 under the Chairmanship of Sh. Shri S.K.Samal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015–2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.B.Chouhan, D.O		23061562 Extn.146	DIPP, Udyog Bhawan .
3.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan
4.	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

	Case No.:50/23/80-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
1	HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:	Defer Date 9.5.2018
	Decision : The Committee noted that the information furnished by the firm vide their letter dated 28.7.2017 sent to MEIT on 31.7.2017 for their comments. It is			

के० पी० सिंह
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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Udyog Bhawan, New Delhi

	noted that most of the import items are applied on net to net basis (in number or set) except items at sl . no 16,19,26,29,32,35,55 and 64. It is decided to remind MEIT in this matter to expedite their comments. Case is deferred to 9.5.2018.

2	**Case No.:56/2/80-ALC2/2016**	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 and their comments awaited. It is decided to send D.O letter to MSME in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

3	**Case No.:78/6/83-ALC1/2015**	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 and their comments awaited. It is decided to send D.O letter to MSME in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

4	**Case No.:3/10/80-ALC2/2015**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate to aircraft . Hence, the case falls in the domain of Ministry of Civil Avaiation / DGCA . Accordingly it is decided to forward the application to them for their examination and comments . Case Deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
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5	**Case No.:31/13/80-ALC2/2015**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date 9.5.2018
	Decision : The Committee noted that deficiency letter sent to the firm vide e mail on 18.10.2017 and information not received so far. It is decided to send reminder to the firm to furnish information within 15 days from the issue of the letter failing which case will be rejected. Case is deferred to 9.5.2018.			

6	**Case No.:83/2/80-ALC2/2016**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate to aircraft . Hence, the case falls in the domain of Ministry of Civil Avaiation / DGCA . Accordingly it is decided to forward the application to them for their examination and comments . Case Deferred to 9.5.2018.			

7	**Case No.:1/16/80-ALC2/2015**	Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate to aircraft parts. Hence, the case falls in the domain of Ministry of Civil Avaiation / DGCA . Accordingly it is decided to forward the application to them for their examination and comments . Case Deferred to 9.5.2018.			

8	**Case No.:79/2/80-ALC2/2016**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate to aircraft . Hence, the case falls in the domain of Ministry of Civil Avaiation / DGCA . Accordingly it is decided to forward the application to them for their examination			

कार्यालय महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	and comments . Case Deferred to 9.5.2018.

9	**Case No.:80/2/80-ALC2/2016**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate to aircraft . Hence, the case falls in the domain of Ministry of Civil Avaiation / DGCA . Accordingly it is decided to forward the application to them for their examination and comments . Case Deferred to 9.5.2018.			

10	**Case No.:25/2/80-ALC2/2016**	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	
	Decision : The committee examined the case as per agenda and decided to ratify the norms based on the recommendation of DHI. The import item at sl. No 1,67,78 and 156 of the application are allowed as applied by taking cue from Misc. items SION at C-1647 . Other items are allowed net to net basis under GN4 with accountability clause. RA concerned may take further necessary action accordingly			

11	**Case No.:33/3/80-ALC2/2017**	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018..			

12	**Case No.:81/2/80-ALC2/2016**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate			

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
Govt. of Commerce
Govt. of India
Udyog Bhawan, New Delhi

	to aircraft . Hence, the case falls in the domain of Ministry of Civil Avaiation / DGCA . Accordingly it is decided to forward the application to them for their examination and comments . Case Deferred to 9.5.2018.			

13	**Case No.:2/2/80-ALC2/2016**	Party Name:OPTIMA WIRES PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on29.8.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

14	**Case No.:14/25/80-ALC2/2015**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	
	Decision : The committee considered the case as per agenda and decided to ratify the norms based on the recommendation of DHI letter no TSWB 3/49/2017dated 09.1.2018 (copy attached at the end of minute) as under :- i. The import item at sl. No 1, is allowed 1.10 kg/ kg content in export product. ii. The import item at sl. No 2. is allowed 1.05 kg/ kg content in export product. **iii.** The import item at sl. No 3. is allowed 1.02 kg/ kg content in export product **.** **iv.** The import item at sl. No 4&5 allowed net to net with accountability clause. **v.** The import item at sl. No 6,7&8 allowed as per Misc. SION C-1647. RA concerned may take further necessary action accordingly			

15	**Case No.:82/2/80-ALC2/2016**	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date 9.5.2018
	Decision : The Committee noted that import and export items in this case relate to aircraft . Hence, the case falls in the domain of Ministry of Civil Aviation / DGCA . Accordingly it is decided to forward the application to them for their examination and comments . Case Deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

16	**Case No.:32/3/80-ALC2/2017**	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00032/AM18/	RLA File :02/24/040/00176/AM16/	Lic.No/Date:0210206416 05.01.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 03.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

17	**Case No.:72/2/80-ALC2/2016**	Party Name:NIKHTISH ENTERPRISES	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26.4.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

18	**Case No.:23/14/80-ALC2/2016**	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00373/AM17/	RLA File :08/24/040/00340/AM16/	Lic.No/Date:0810137120 03.02.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 04.10.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

19	**Case No.:68/2/80-ALC2/2016**	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26.4.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

20	**Case No.:67/2/80-ALC2/2016**	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26.4.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

21	**Case No.:9/5/80-ALC2/2016**	Party Name:MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26.4.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

22	**Case No.:88/2/80-ALC2/2016**	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 21.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

23	**Case No.:35/3/80-ALC2/2017**	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date:0710109515 11.03.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 03.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

SINGH
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

24	**Case No.:96/2/80-ALC2/2016**	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 24.8.2016 and reply furnished by the firm sent to MSME on 27.1.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

25	**Case No.:4/6/80-ALC2/2016**	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:0810137765 26.04.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 13.6.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

26	**Case No.:42/11/80-ALC2/2016**	Party Name:FREEDOM OPTHALMIC PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME (chemical)on 03.10.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

27	**Case No.:43/11/80-ALC2/2016**	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. Case is deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

28	**Case No.:1/11/80-ALC2/2016**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME (chemical) on 16.9.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred 9.5.2018.			

29	**Case No.:1/8/80-ALC2/2016**	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date 9.5.2018
	Decision : The committee noted that information furnished b the firm sent to DHI on 12.6.2017 for their comments. It is decided to remind DHI to expedite their comments. Case Deferred to 9.5.2018.			

30	**Case No.:6/11/80-ALC2/2016**	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date 9.5.2018
	Decision The committee noted that comments awaited from MSME . Case Deferred to 9.5.2018.			

31	**Case No.:14/11/80-ALC2/2016**	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	
	Decision : The committee noted that time sought on two occasions by the firm for furnishing their reply already expired . It is decided to reject the case, as no response is received from the firm. RA concerned may take further necessary action in the matter accordingly.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

32	**Case No.:38/11/80-ALC2/2016**	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME (chemical)on29.8.2016. and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

33	**Case No.:34/3/80-ALC2/2017**	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on03.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

34	**Case No.:31/3/80-ALC2/2017**	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00031/AM18/	RLA File :08/24/040/00139/AM17/	Lic.No/Date:0810138347 21.07.2016	Defer Date 9.5.2018
	Decision : The Committee noted that. DIPP has raised deficiency vide UO No.12/67/2017-TSW/53 dated 12.9.2017. letter sent to the firm vide e mail on 18.10.2017. It is decided to send reminder to the firm to furnish information within 15 days from the issue of letter failing which the case will be rejected. Case Deferred to 9.5.2018.			

35	**Case No.:41/11/80-ALC2/2016**	Party Name:PARITA STEEL PRODUCTS	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MEITY11.9.2017 and their comments awaited. It is decided to send D.O letter to MEITY to expedite their comments. Case Deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक/Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

36	**Case No.:52/23/80-ALC2/2016**	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00555/AM17/	RLA File :17/24/040/00078/AM17/	Lic.No/Date:1710006423 29.07.2016	

Decision : It is decided to ratify the norms as under based on the recommendation of DIPP furnished vide their O.M No.7/392/17/TSWdated06.2.2018 :

(i) Length of each export item (i.e. from S. No. 1 to 32) may be suffixed in its description.

(ii) Import items from Sl. No. 1 to 4, 7, 13 to 36 may be allowed on net to net basis with accountability clause. However, weight of import items at Sl. No. 35 and 36 may also me specified.

(iii) Quantity of import item at Sl. No. 5, 6, 8, 9, 10, 11 may be allowed as 1.088 Kgs./Kg content in export items after taking 50% recovery from machining scrap as below:

Sl. No of Import Item	Qty Allowed (Kgs.)
5	2066.06
6	915.07
8	872.73
9	378.02
10	416.63
11	1063.90

(iv) Quantity of import item at Sl. No. 12 may be allowed as 32 meters after taking 50% recovery from scrap.

RA concerned may take further necessary action accordingly

37	**Case No.:19/14/80-ALC2/2016**	Party Name:EURO LABS	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date:0310807003 10.08.2016	Defer Date 9.5.2018

Decision : The Committee noted that the firm's application has been sent to the MSME on 04.10.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.

38	**Case No.:20/23/80-ALC2/2016**	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date:0910064139 14.09.2016	Defer Date 9.5.2018

केंद्रीय लोक निर्माण विभाग
उप महानिदेशक (विदेश व्यापार)
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : The Committee noted that. Information furnished by the firm sent to DHI on 05.9.2017. It is decided to request DHI to expedite their comments. Case Deferred to 9.5.2018.			

39	**Case No.:21/23/80-ALC2/2016**	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date:0910064138 14.09.2016	Defer Date 9.5.2018
	Decision The Committee noted that. Information furnished by the firm sent to DHI on 05.9.2017. It is decided to request DHI to expedite their comments. Case Deferred to 9.5.2018.			

40	**Case No.:22/23/80-ALC2/2016**	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date 9.5.2018
	Decision : The Committee noted that. Information furnished by the firm sent to DHI on 05.9.2017. It is decided to request DHI to expedite their comments. Case Deferred to 9.5.2018.			

41	**Case No.:3/23/80-ALC2/2016**	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on23.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

42	**Case No.:15/14/80-ALC2/2016**	Party Name:ADVIK HI-TECH PVT..LTD,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date 9.5.2018
	Decision : The committee considered the case as per agenda. It is noted that the export			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	product falls in the domain of MSME not DHI. Hence , it is decided to send complete set of application MSME for their comments. Case Deferred to 9.5.2018.			

43	**Case No.:23/23/80-ALC2/2016**	Party Name:JAMES ROBINSON LABS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 08.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

44	**Case No.:8/23/80-ALC2/2016**	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 08.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

45	**Case No.:7/3/80-ALC2/2017**	Party Name:MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00007/AM18/	RLA File :02/24/040/00152/AM17/	Lic.No/Date:0210207126 08.11.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 03.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

46	**Case No.:29/9/80-ALC2/2017**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00207/AM18/	RLA File :03/94/040/00736/AM17/	Lic.No/Date:0310809194 22.11.2016	Defer Date 9.5.2018

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : The committee considered the case as per agenda. It is noted that information furnished by the firm sent to DIPP on 28.12.2017. It is decided to request DIPP to expedite their comments. Case Deferred to 9.5.2018.

47	**Case No.:9/20/80-ALC2/2016**	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 23.6.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

48	**Case No.:53/23/80-ALC2/2016**	Party Name:RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00556/AM17/	RLA File :31/83/040/00112/AM17/	Lic.No/Date:3110066440 09.12.2016	Defer Date 9.5.2018
	Decision : The committee considered the case as per agenda. It is noted that information furnished by the firm sent to DIPP on 20.11.2017. It is decided to request DIPP to expedite their comments. Case Deferred to 9.5.2018.			

49	**Case No.:27/23/80-ALC2/2016**	Party Name:PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on08.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

50	**Case No.:13/23/80-ALC2/2016**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00516/AM17/	RLA File :03/95/040/00562/AM17/	Lic.No/Date:0310809964 20.12.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 08.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

51	**Case No.:32/23/80-ALC2/2016**	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date:0510400938 26.12.2016	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 15.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

52	**Case No.:35/23/80-ALC2/2016**	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00538/AM17/	RLA File :05/23/040/00295/AM17/	Lic.No/Date:0510400932 26.12.2016	Defer Date 9.5.2018
	Decision : The committee noted that information furnished by the firm sent to DIPP on 14.11.2017. It is decided to request DIPP to expedite their comments. Case Deferred to 9.5.2018.			

53	**Case No.:47/23/80-ALC2/2016**	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00550/AM17/	RLA File :53/24/040/00024/AM17/	Lic.No/Date:5310019262 02.01.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. Case is Deferred to 9.5.2018..			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

54	**Case No.:25/23/80-ALC2/2016**	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Defer Date 9.5.2018
	Decision : The committee noted that information furnished by the firm sent to DEIT on 28.7.2017. It is decided to remind DEIT to expedite their comments. Case Deferred to 9.5.2018.			

55	**Case No.:26/23/80-ALC2/2016**	Party Name:MITA INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 08.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

56	**Case No.:49/23/80-ALC2/2016**	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date:3010103927 16.01.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 08..2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

57	**Case No.:15/3/80-ALC2/2017**	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00015/AM18/	RLA File :04/24/040/00181/AM17/	Lic.No/Date:0410162730 19.01.2017	
	Decision : The committee decided to ratify the norms as under based on the recommendation of DIPP furnished vide their O.M No.7/204/17/TSW dated 06.2.2018:			

(i) Net empty weight of each export item may be specified.

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	(ii) Import items at Sl. No. 5 & 8 may not be allowed as being procured indigenously (page 4 of reply). (iii) Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 2, 3, 6 & 7. (iv) Quantities of import items at Sl. No. 1, 3, 4, 9 to 13 may be allowed on net to net basis with accountability clause. (v) Weight of import items at Sl. No. 2, 3, 6, 10, 11, 12 & 13 may also be specified. (vi) Quantity of import item at Sl. No. 7 may be allowed as 32653 Kgs. as 1.05 Kgs./Kg content in export products. RA concerned may take further necessary action accordingly

58	**Case No.:1/26/80-ALC2/2016**	Party Name:A.L. PAPER HOUSE,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00625/AM17/	RLA File :13/24/040/00043/AM17/	Lic.No/Date:1310048533 24.01.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 28.3.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

59	**Case No.:47/3/80-ALC2/2017**	Party Name:KELVION INDIA PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00047/AM18/	RLA File :03/94/040/00975/AM17/	Lic.No/Date:0310810718 24.01.2017	
	Decision : The committee decided to ratify the norms based on the recommendation of DIPP furnished vide their O.M No. P-47011/18/2018-TSW dated 05.2.2018 as under: 1. Words "SS Type 304/1.4301 2B, Size 0.6X330X2592 MM" may be suffixed with the description of the export item. 2. Quantity of the export item may be specified as "Net weight:23179.41 Kgs" also, in addition to "3210 Nos". 3. Quantity of import item may be allowed as 25474.17 Kgs as 1.099 Kgs./Kg content in export item after taking 1/3rd recovery from scrap. 4. Prime Quality Steel to be used /imported. RA concerned may take further necessary action accordingly			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

60	**Case No.:22/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00022/AM18/	RLA File :07/24/040/00285/AM17/	Lic.No/Date:0710111085 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

61	**Case No.:23/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00023/AM18/	RLA File :07/24/040/00297/AM17/	Lic.No/Date:0710111097 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

62	**Case No.:24/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00024/AM18/	RLA File :07/24/040/00296/AM17/	Lic.No/Date:0710111094 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
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	manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.

63	**Case No.:25/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00025/AM18/	RLA File :07/24/040/00295/AM17/	Lic.No/Date:0710111092 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

64	**Case No.:26/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00026/AM18/	RLA File :07/24/040/00294/AM17/	Lic.No/Date:0710111091 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

65	**Case No.:27/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00027/AM18/	RLA File :07/24/040/00286/AM17/	Lic.No/Date:0710111086 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is			

के० पी० सिंह/K.P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
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	necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.

	Case No.:28/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00028/AM18/	RLA File :07/24/040/00287/AM17/	Lic.No/Date:0710111087 07.02.2017	Defer Date 9.5.2018
66	**Decision :** The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

	Case No.:29/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00029/AM18/	RLA File :07/24/040/00288/AM17/	Lic.No/Date:0710111088 07.02.2017	Defer Date 9.5.2018
67	**Decision :** The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
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68	**Case No.:30/3/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00030/AM18/	RLA File :07/24/040/00289/AM17/	Lic.No/Date:0710111090 07.02.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

69	**Case No.:8/3/80-ALC2/2017**	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00008/AM18/	RLA File :34/24/040/00316/AM17/	Lic.No/Date:3410042923 09.02.2017	Defer Date 9.5.2018
	Decision : : The committee noted that information furnished by the firm sent to DIPP on 26.10.2017 for their comments. It is decided to request DIPP to expedite their comments. Case is deferred to 9.5.2018.			

70	**Case No.:42/3/80-ALC2/2017**	Party Name:L&T-MHPS BOILERS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00042/AM18/	RLA File :03/95/040/00686/AM17/	Lic.No/Date:0310811157 13.02.2017	Defer Date 9.5.2018
	Decision : The committee noted that information furnished by the firm sent to DHI on 18.12.2017 for their comments. It is decided to request DHI to expedite their comments. Case is deferred to 9.5.2018.			

71	**Case No.:43/3/80-ALC2/2017**	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00043/AM18/	RLA File :03/95/040/00820/AM17/	Lic.No/Date:0310811232 15.02.2017	Defer Date 9.5.2018
	Decision : The committee noted that deficiency raised by DHI was sent to the firm vide e			

के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार / Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
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	mail dated 2.8.2017 and reminder was sent on 18.10.2017 to furnish information . As per the request of applicant, extension of time to furnish information by end of January 2018 was granted. The January 2018 deadline has since expired and no information received from the firm. It is decided to reject the case for non –furnishing of information. RA concerned may take further necessary action in the matter accordingly.			

72	**Case No.:46/5/80-ALC2/2017**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00107/AM18/	RLA File :34/24/040/00301/AM17/	Lic.No/Date:3410042935 15.02.2017	Defer Date 9.5.2018
	Decision : : The Committee noted that the firm's application has been sent to the MSME on 20.6.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

73	**Case No.:43/5/80-ALC2/2017**	Party Name:SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 02.8.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

74	**Case No.:44/5/80-ALC2/2017**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00105/AM18/	RLA File :34/24/040/00310/AM17/	Lic.No/Date:3410042954 20.02.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 20.6.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

75	**Case No.:13/3/80-ALC2/2017**	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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	HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date:0410162829 23.02.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

76	**Case No.:40/3/80-ALC2/2017**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00040/AM18/	RLA File :03/95/040/00656/AM17/	Lic.No/Date:0310811416 23.02.2017	

Decision : The committee considered the case as per agenda and decided to ratify the norms as under based on the recommendation of MEIT letter no 17/30/2017-IPHW dated 18.01.2018:

Export Item	Quantity	Import Item	Quantity allowed
Optical Power Ground Wire (24F PBT Design OPGW Standard Design)	20.000 Kilometer	Single Mode /Multimode Optical Fibre	504 KM with 2% Wastage
		Filling Jelly OPGW	135 kg with 1.5% Wastage
		Aluminium Ingot	2116.50 kg with 2% Wastage
		HI- Carbon Steel Wire OPGW Size 5.10mm	9268.94 kg with 2% Wastage
		Wire drawing Powder for Lubricants	128.52 kg with 2% Wastage
		Stainless Steel Tape	20.40 kg with 2% Wastage

RA concerned may take further necessary action accordingly

77	**Case No.:26/26/80-ALC2/2016**	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00650/AM17/	RLA File :53/24/040/00027/AM17/	Lic.No/Date:5310019281 28.02.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for examination and comments. Case is deferred to 9.5.2018.			

78	**Case No.:41/3/80-ALC2/2017**	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00041/AM18/	RLA File :03/95/040/00754/AM17/	Lic.No/Date:0310811714 08.03.2017	Defer Date

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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			9.5.2018

Decision : The committee considered the case as per agenda and decided to ratify the norms as under based on the recommendation of MEIT letter no 17/32/2017-IPHW dated 19.01.2018:

Export Item	Quantity	Import Item	Quantity allowed
Optical Power Ground Wire (Design E-15.0mm OPGW 48F G652D)	15.000 kilometer	Single Mode /Multimode Optical Fibre	756 KM with 2% Wastage
		Filling Jelly OPGW	143Kg with 1.5% Wastage
		Aluminium Ingot	3449.39 kg with 2% Wastage
		HI- Carbon Steel Wire OPGW Size 5.10mm	5059.10 kg with 2% Wastage
		Wire drawing Powder for Lubricants	96.39 kg with 2% Wastage
		Stainless Steel Tape	489.60 kg with 2% Wastage

RA concerned may take further necessary action accordingly

79	**Case No.:45/3/80-ALC2/2017**	Party Name:AUTOFITS PACKAGING PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	Defer Date 9.5.2018

Decision : The Committee noted that the firm's application has been sent to the MSME on 03.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case is deferred to 9.5.2018.

80	**Case No.:47/5/80-ALC2/2017**	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date:3410043015 09.03.2017	Defer Date 9.5.2018

Decision : The committee noted that firms application sent to DHI on 20.6.2017 and information furnished by the firm sent to DHI 29.12.2017 for their comments. Case is deferred to 9.5.2018.

81	**Case No.:17/3/80-ALC2/2017**	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00017/AM18/	RLA File :08/24/040/00497/AM17/	Lic.No/Date:0810139860 10.03.2017	Defer Date 9.5.2018

Decision : The committee considered the case as per agenda . It is decided to send

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Directorate General of Foreign Trade
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	complete set of application to MSME for their examination and comments. Case Deferred to 9.5.2018.			

82	**Case No.:5/26/80-ALC2/2016**	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00629/AM17/	RLA File :08/24/040/00488/AM17/	Lic.No/Date:0810139861 10.03.2017	Defer Date 9.5.2018
	Decision : The committee considered the case as per agenda . It is decided to send complete set of application to MSME for their examination and comments. Case Deferred to 9.5.2018.			

83	**Case No.:45/5/80-ALC2/2017**	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00106/AM18/	RLA File :34/24/040/00309/AM17/	Lic.No/Date:3410043036 17.03.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME (chemical) on 20.6.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

84	**Case No.:11/3/80-ALC2/2017**	Party Name:MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 03.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

85	**Case No.:21/3/80-ALC2/2017**	Party Name:AQUASUB ENGINEERING	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00021/AM18/	RLA File :32/24/040/00041/AM17/	Lic.No/Date:3210078128 20.03.2017	Defer Date 9.5.2018
	Decision : The committee noted that letter sent vide e mail on 12.6.2017 to RA Coimbatore to furnish hard copy of the application has not been received so far. It is			

Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
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	decided to remind RA to furnish hard copy of the application immediately. Case Deferred to 9.5.2018.			

86	**Case No.:54/3/80-ALC2/2017**	Party Name:MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00054/AM18/	RLA File :31/83/040/00179/AM17/	Lic.No/Date:3110066627 21.03.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26. .5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

87	**Case No.:16/3/80-ALC2/2017**	Party Name:AUROLAB	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00016/AM18/	RLA File :35/24/040/00061/AM17/	Lic.No/Date:3510045144 23.03.2017	Defer Date 9.5.2018
	Decision : The committee noted that the export product falls in the domain of MSME not MEIT. Accordingly it is decided to send complete set of application to MSME for their comments.. Case Deferred to 9.5.2018.			

88	**Case No.:20/3/80-ALC2/2017**	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Defer Date 9.5.2018
	Decision : The Committee noted that the firm's application has been sent to the MSME on 26.5.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

89	**Case No.:53/3/80-ALC2/2017**	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Defer Date 9.5.2018
	Decision : The committee considered the case as per agenda . It is noted that information			

केंद्रीय परियोजना
उप महानिदेशालय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग
भारत सरकार Govt. of Commerce
Govt. of India
उद्योग भवन, नई दिल्ली
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	received from the firm is being sent to DIPP for their comments. Case Deferred to 9.5.2018..			

90	**Case No.:49/5/80-ALC2/2017**	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00110/AM18/	RLA File :11/24/040/00001/AM18/	Lic.No/Date:1110028276 13.04.2017	
	Decision : The committee noted that a deficiency letter was sent by MIET vide their letter dated 07.7.2017 and this office had sent final reminder vide e mail dated 7.9.2017. As per firm's e -mail dated 11.9.2017 , one month's time was granted to furnish information but no reply has been received so far . It is, therefore, decided to reject the case. RA concerned may take further necessary action in the matter accordingly.			

91	**Case No.:1/3/80-ALC2/2017**	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	With drawan
	HQ File :01/80/050/00001/AM18/	RLA File :05/24/040/00013/AM18/	Lic.No/Date:0510402247 18.04.2017	
	Decision : The committee noted that CLA New Delhi vide their letter No 05/24/40/13/AM18/ZALC-II/CLA dated 6.11.2017 has informed that the above mentioned authorisation is issued on repeat basis . It is decided to withdraw the case from agenda.			

92	**Case No.:2/9/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00180/AM18/	RLA File :07/24/040/00299/AM17/	Lic.No/Date:0710111488 26.04.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

93	**Case No.:3/9/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH	Meet No/Date:18/80-ALC2/2017	**Deferred**

P. SINGH
Director General of Foreign Trade
Udyog Bhawan, New Delhi

		PERFORMANCE MATERIALS PVT LTD	02.01.2018	
	HQ File :01/80/050/00181/AM18/	RLA File :07/24/040/00300/AM17/	Lic.No/Date:0710111486 26.04.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

94	**Case No.:5/9/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00183/AM18/	RLA File :07/24/040/00298/AM17/	Lic.No/Date:0710111487 26.04.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

95	**Case No.:55/3/80-ALC2/2017**	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00055/AM18/	RLA File :09/24/040/00028/AM18/	Lic.No/Date:0910064974 27.04.2017	Defer Date 9.5.2018
	Decision : The committee noted that hard copy of the application has not been received so far despite of the requests sent to RA Hyderabad vide e mail dated 12.6.2017 , 24.10.2017 and 8.12.2017. It is decided to send a reminder to the concerned RA , with copy to Zonal Addl. DGFT, to furnish the hard copy of application immediately. Case is deferred to 9.5.2018.			

96	**Case No.:4/9/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/80/050/00182/AM18/	RLA File :07/24/040/00305/AM17/	Lic.No/Date:0710111499 28.04.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

97	**Case No.:6/9/80-ALC2/2017**	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00184/AM18/	RLA File :07/24/040/00301/AM17/	Lic.No/Date:0710111497 28.04.2017	Defer Date 9.5.2018
	Decision : The technical representatives of DIPP and DHI present in the meeting expressed their view that the import item in this case "molybdenum sheet / Tungsten sheets " are valuable inputs and their wastage applied for is in high range . It is necessary to know the recoverable wastage in each case . For the sake of clarity of the committee , it is decided to call the firm for personal hearing before the committee, alongwith samples of finished goods with technical personnel to explain the details of manufacturing process and recoverable wastage. Case is deferred to 9.5.2018.			

98	**Case No.:2/17/80-ALC2/2017**	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Status:Case Added**
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	Defer Date:
	Decision : The committee noted that had copy of the application has not been received. It is decided to request RA Hyderabad to furnish hard copy of the application at the earliest. Case is deferred to 9.5.2018.			

99	**Case No.:15/12/80-ALC2/2017**	Party Name:SHIV HYDROMET	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00229/AM18/	RLA File :24/24/040/00004/AM18/	Lic.No/Date:2410042211 19.05.2017	Defer Date 9.5.2018

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : The committee noted that application was sent to Ministry of Mines for their comments on 6.9.2017. It is decided to remind Ministry of mines to expedite their comments. Case is deferred to 9.5.2018.			

100	**Case No.:15/9/80-ALC2/2017**	Party Name:MACAWBER BEEKAY PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00193/AM18/	RLA File :05/24/040/00079/AM18/	Lic.No/Date:0510402658 22.05.2017	Defer Date 9.5.2018
	Decision : The committee noted that application was sent to DHI for their comments on 2.8.2017. It is decided to send copy of the application to DHI with request to expedite their comments. Case is deferred to 9.5.2018.			

101	**Case No.:1/12/80-ALC2/2017**	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00215/AM18/	RLA File :04/24/040/00037/AM18/	Lic.No/Date:0410163150 25.05.2017	Defer Date 9.5.2018
	Decision : It is decided to send complete set of application to DIPP for their examination / comments . Case is deferred to 9.5.2018.			

102	**Case No.:2/12/80-ALC2/2017**	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00216/AM18/	RLA File :31/83/040/00158/AM17/	Lic.No/Date:3110066759 25.05.2017	Defer Date 9.5.2018
	Decision : The committee noted that firm has furnished their reply in response to deficiency letter. It is decided to send the reply furnished by the firm to DIPP for their comments. Case is deferred to 9.5.2018.			

103	**Case No.:20/9/80-ALC2/2017**	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File	RLA File	Lic.No/Date:051040302	Defer

के. पी. सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/80/050/00198/AM18 /	:05/23/040/00081/AM18 /	9 05.06.2017	Date 9.5.2018
	Decision : The committee noted that application was sent to MEIT for their comments on 26.7.2017. It is decided to remind MEIT to expedite their comments. Case is deferred to 9.5.2018.			

	Case No.:21/9/80-ALC2/2017	Party Name:MACAWBER BEEKAY PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00199/AM18/	RLA File :05/24/040/00114/AM18/	Lic.No/Date:0510403047 06.06.2017	
104	**Decision :** The committee noted that application was sent to DHI for their comments. This office sent deficiency letter to the firm vide e mail 18.10.2017. Firm had requested for grant of time for submitting information. It is noted that considerable time has passed and no information has been received from the applicant. Hence , it is decided to reject the case. RA concerned may take further necessary action in the matter accordingly.			

	Case No.:11/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
105	HQ File :01/80/050/00189/AM18 /	RLA File :04/24/040/00055/AM18 /	Lic.No/Date:0410163193 08.06.2017	Defer Date 9.5.2018
	Decision : The committee considered noted that application was sent to DHI for their comments on 06.7.2017. It is decided to request DHI to expedite their comments. Case is deferred to 9.5.2018.			

	Case No.:14/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
106	HQ File :01/80/050/00192/AM18 /	RLA File :04/24/040/00056/AM18 /	Lic.No/Date:0410163194 08.06.2017	Defer Date 9.5.2018
	Decision : The committee noted that application was sent to DHI for their comments on 26.7.2017. It is decided to request DHI to expedite their comments. Case is deferred to 9.5.2018.			

107	**Case No.:1/17/80-ALC2/2017**	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	HQ File :01/80/050/00280/AM18 /	RLA File :09/24/040/00082/AM18 /	Lic.No/Date:0910065162 12.06.2017	Defer Date:
	Decision : The committee noted that application was sent to DHI on 18.1.2018 for their comments. Case is deferred to 9.5.2018.			

108	**Case No.:16/9/80-ALC2/2017**	Party Name:SPRAYTEC (INDIA) LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00194/AM18 /	RLA File :05/24/040/00133/AM18 /	Lic.No/Date:0510403105 13.06.2017	Defer Date 9.5.2018
	Decision : The committee noted that , as per the deficiency raised by DIPP a letter was sent to the firm vide e mail dated 24.10.2017 to furnish the information and no information has been received from the firm so far. It is decided to remind the firm to furnish the requisite information within 15 days from the issue of the letter , failing which case will be rejected. Case is deferred to 9.5.2018.			

109	**Case No.:27/9/80-ALC2/2017**	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00205/AM18 /	RLA File :53/24/040/00003/AM18 /	Lic.No/Date:5310019417 15.06.2017	Defer Date 9.5.2018
	Decision The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is deferred to 9.5.2018.			

110	**Case No.:17/9/80-ALC2/2017**	Party Name:WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00195/AM18/	RLA File :05/24/040/00070/AM18/	Lic.No/Date:0510403145 16.06.2017	
	Decision : The committee examined the case as per agenda. It is noted that as per the deficiency raised by DIPP a deficiency letter was issued to the firm vide e- mail dated 07.9.2017. for submitting information. It is noted that considerable time (nearly 5 months) has passed since deficiency letter was issued and no information has been received so far. Hence , it is decided to reject the case. RA concerned may take further necessary action in the matter accordingly.			

111	**Case No.:7/9/80-ALC2/2017**	Party Name:INDUS REFRIGERATION PVT	Meet No/Date:18/80-ALC2/2017	**Deferred**

उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LTD	02.01.2018	
	HQ File :01/80/050/00185/AM18 /	RLA File :04/24/040/00038/AM18 /	Lic.No/Date:0410163240 19.06.2017	Defer Date 9.5.2018
	Decision : The committee noted that information furnished by the firm was sent to DIPP on 07.12.2017 for their comments. It is decided to remind DIPP to expedite their comments. Case is deferred to 9.5.2018.			

112	**Case No.:10/9/80-ALC2/2017**	Party Name:S AND P ENTERPRISES	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00188/AM18 /	RLA File :04/24/040/00058/AM18 /	Lic.No/Date:0410163247 20.06.2017	Defer Date 9.5.2018
	Decision : The committee noted that the firm's application has been sent to the MSME on 26. 7.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

113	**Case No.:12/9/80-ALC2/2017**	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00190/AM18 /	RLA File :31/83/040/00046/AM18 /	Lic.No/Date:3110066788 20.06.2017	Defer Date 9.5.2018
	Decision The committee noted that application was sent to DIPP on 2.8.2017 for their comments. It is decided to request DIPP to expedite their comments. Case Deferred to 9.5.2018.			

114	**Case No.:8/9/80-ALC2/2017**	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00186/AM18/	RLA File :31/83/040/00044/AM18/	Lic.No/Date:3110066789 21.06.2017	
	Decision : The committee noted that as per the deficiency raised by DHI , deficiency letter was sent to the firm vide e mail on 07.9.2017 and final reminder was sent to the firm vide e mail dated 15.12.2017 and no reply has been received from the firm so far . Hence, it is decided to reject the case.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	RA concerned may take further necessary action in the matter accordingly.			

115	**Case No.:23/9/80-ALC2/2017**	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00201/AM18/	RLA File :05/24/040/00085/AM18/	Lic.No/Date:0510403205 22.06.2017	Defer Date 9.5.2018
	Decision : The committee noted that information furnished by the firm in response deficiency letter sent to DIPP on 29.12.2017. It is decided to request DIPP to expedite their comments. Case is deferred to 9.5.2018.			

116	**Case No.:13/9/80-ALC2/2017**	Party Name:EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00191/AM18/	RLA File :31/82/040/00228/AM17/	Lic.No/Date:3110066795 23.06.2017	Defer Date 9.5.2018
	Decision : The committee noted that reply to deficiency letter received from the firm and to be forwarded to DIPP for their comments. Case is deferred to 9.5.2018.			

117	**Case No.:19/9/80-ALC2/2017**	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00197/AM18/	RLA File :31/83/040/00047/AM18/	Lic.No/Date:3110066796 23.06.2017	Defer Date 9.5.2018
	Decision : The committee is noted that reply to deficiency letter received from the firm sent to DIPP on 2.11.2017 . It is decided to request DIPP to expedite their comments. Case is deferred to 9.5.2018.			

118	**Case No.:8/12/80-ALC2/2017**	Party Name:BLISS ANAND PVT.LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00222/AM18/	RLA File :05/23/040/00103/AM18/	Lic.No/Date:0510403233 27.06.2017	
	Decision : The committee noted that as per the deficiency raised by DIPP letter sent to the firm vide e mail dated 24.10.2017, considerable time has passed since information was called for and no information is received from the firm so far .Hence, it is decided to reject the case.			

कपि पाल सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशक महानिदेशालय विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	RA concerned may take further necessary action in the matter accordingly.

119	**Case No.:22/12/80-ALC2/2017**	Party Name:LEVRAM LIFESCIENCES PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Approved**
	HQ File :01/80/050/00236/AM18 /	RLA File :03/95/040/00240/AM18 /	Lic.No/Date:0310814473 05.07.2017	

Decision : The committee considered the case as per agenda . It is decided to ratify the norms as under based on the recommendation of DIPP (TSW Section) furnished vide their letter No.7/772017/TSW 150 dated 20.9.2017:

Item of export	Quantity(MT)	Item of Import	Quantity (MT)
PET TUBES	20.0	1. PET Resin	20.265
		2. Master Batch	0.735

RA concerned may take further necessary action accordingly

120	**Case No.:10/12/80-ALC2/2017**	Party Name:MAGPPIE INTERNATIONAL LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00224/AM18 /	RLA File :05/24/040/00163/AM18 /	Lic.No/Date:0510403342 06.07.2017	Defer Date 9.5.2018

Decision : The committee noted that as per the deficiency raised by DIPP, letter sent to the firm vide e mail dated 24.10.2017. It is decided send reminder to the firm with request to furnish information on deficiency letter along with information on exact grade of stainless steel to be imported / exported within 15 days from the issue of the letter , failing which case will be rejected.
Case is deferred to 9.5.2018.

121	**Case No.:20/12/80-ALC2/2017**	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00234/AM18 /	RLA File :03/95/040/00122/AM18 /	Lic.No/Date:0310814524 10.07.2017	Defer Date 9.5.2018

Decision : The committee noted that , as per the deficiency raised by DHI , letter sent to the firm vide e mail dated 24.10.2017 to furnish the information and no information is received from the firm so far. It is decided to remind the firm to furnish the requisite information within 15 days from the issue of the letter , failing which the case will be rejected. Case is deferred to 9.5.2018.

के. पी. सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:11/12/80-ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
122	HQ File :01/80/050/00225/AM18/	RLA File :05/24/040/00157/AM18/	Lic.No/Date:0510403377 12.07.2017	Defer Date 9.5.2018
	Decision : The committee noted that reply to deficiency letter received from the firm has been sent to DIPP on 21.11.2017 . It is decided to request DIPP to expedite their comments. Case is deferred to 9.5.2018.			

	Case No.:9/12/80-ALC2/2017	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
123	HQ File :01/80/050/00223/AM18/	RLA File :05/24/040/00172/AM18/	Lic.No/Date:0510403402 14.07.2017	Defer Date 9.5.2018
	Decision : The committee is noted that reply to deficiency letter received from the firm sent to DIPP on 27.11.2017 . It is decided to request DIPP to expedite their comments. Case is deferred to 9.5.2018.			

	Case No.:12/12/80-ALC2/2017	Party Name:LEEL ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Rejected**
	HQ File :01/80/050/00226/AM18/	RLA File :05/23/040/00161/AM18/	Lic.No/Date:0510403451 19.07.2017	
124	**Decision :** The committee noted that, as per the deficiency raised by DIPP letter sent to the firm vide e mail dated 24.10.2017, considerable time has passed since information was called for and no information is received from the firm so far .Hence, it is decided to reject the case. RA concerned may take further necessary action in the matter accordingly.			

	Case No.:14/12/80-ALC2/2017	Party Name:GOLD MOHUR PROFILES LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
125	HQ File :01/80/050/00228/AM18/	RLA File :05/23/040/00156/AM18/	Lic.No/Date:0510403501 25.07.2017	Defer Date 9.5.2018
	Decision : The committee noted that , as per the deficiency raised by DIPP , letter was sent to the firm vide e mail dated 15.12.2017 to furnish the information and no information received from the firm so far. It is decided to remind the firm to furnish the			

उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	requisite information within 15 days from the date of issue of the letter , failing which the case will be rejected. Case is deferred to 9.5.2018.			

126	**Case No.:6/12/80-ALC2/2017**	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00220/AM18/	RLA File :53/24/040/00006/AM18/	Lic.No/Date:5310019468 27.07.2017	Defer Date 9.5.2018
	Decision : The committee noted that the application was sent to DIPP (Chemical) on 21.12.2017. Case is deferred to 9.5.2018.			

127	**Case No.:13/12/80-ALC2/2017**	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00227/AM18/	RLA File :05/23/040/00163/AM18/	Lic.No/Date:0510403533 28.07.2017	Defer Date 9.5.2018
	Decision : The committee noted that application sent to DHI on 5.9.2017 for their comments. It is decided to request DHI to expedite their comments. Case is deferred to 9.5.2018.			

128	**Case No.:9/15/80-ALC2/2017**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00263/AM18/	RLA File :03/94/040/00379/AM18/	Lic.No/Date:0310815049 07.08.2017	Defer Date 9.5.2018
	Decision : The committee noted that application sent to DIPP on 16.10.2017 for their comments. It is decided to request DIPP to examine the matter and expedite their comments. Case is deferred to 9.5.2018.			

129	**Case No.:7/15/80-ALC2/2017**	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00261/AM18/	RLA File :03/94/040/00349/AM18/	Lic.No/Date:0310815224 17.08.2017	Defer Date 9.5.2018
	Decision : The committee noted that application sent to DIPP on 16.10.2017 for their comments. It is decided to request DIPP to examine the matter and expedite their comments. Case is deferred to 9.5.2018.			

के० पी० सिंह /K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

130	**Case No.:8/15/80-ALC2/2017**	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00262/AM18/	RLA File :03/94/040/01143/AM17/	Lic.No/Date:0310815207 17.08.2017	Defer Date 9.5.2018
	Decision : The committee noted that application sent to DIPP on 16.10.2017 for their comments. It is decided to request DIPP to examine the matter and expedite their comments. Case is deferred to 9.5.2018.			

131	**Case No.:2/15/80-ALC2/2017**	Party Name:S AND P ENTERPRISES	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00256/AM18/	RLA File :04/24/040/00095/AM18/	Lic.No/Date:0410163451 22.08.2017	Defer Date 9.5.2018
	Decision : The committee decided that a complete set of application may be sent to MSME for their comments. Case is deferred to 9.5.2018.			

132	**Case No.:6/15/80-ALC2/2017**	Party Name:BOLDROCCHI INDIA PVT LTD	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00260/AM18/	RLA File :04/24/040/00093/AM18/	Lic.No/Date:0410163463 24.08.2017	Defer Date 9.5.2018
	Decision : The committee decided that a complete set of application may be sent to DIPP for their comments. Case is deferred to 9.5.2018.			

133	**Case No.:1/15/80-ALC2/2017**	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
	HQ File :01/80/050/00255/AM18/	RLA File :31/83/040/00039/AM18/	Lic.No/Date:3110066866 11.09.2017	Defer Date 9.5.2018
	Decision : The committee noted that application was sent to MEIT on 16.10.2017 for their comments. It is decided to remind MEIT to expedite their comments. Case is deferred to 9.5.2018.			

P. SINGH
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:3/15/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:18/80-ALC2/2017 02.01.2018	**Deferred**
134	HQ File :01/80/050/00257/AM18/	RLA File :31/83/040/00079/AM18/	Lic.No/Date:3110066869 14.09.2017	Defer Date 9.5.2018
	Decision : The committee noted that application was sent to DHI on 16.10.2017 for their comments. It is decided to remind DHI to expedite their comments. Case is deferred to 9.5.2018.			

MANUAL CASES

S.No.419

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.18/18		RA.F.No.31/83/040/00231/AM14	3110062832 Date 26.02.2014
Date: 2.1.2018		Request for revision of norms	
Decision: The committee deliberated on the matter and decided to send a complete set of application to DIPP (CHEMICAL) for their examination and comments. Case is deferred to 9.5.2018.			

S.No.420

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No. 18/18		RA.F.No.53/21/040/00002/AM10	5310008377 Date 28.05.2009
Date: 2.1.2018		Request for fixation of norms	
Decision: The committee decided to defer it , as comments are awaited from MSME. Case is deferred to 9.5.2018.			

के. पी. सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.421

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/ DES.I	Lic. No. & date
Meeting No. 18/18		RA.F.No.03/95/040/00564/AM15	5310008377 Date 28.05.2009
Date: 2.1.2018		Request for fixation of norms	
Decision: Firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. It is noted that information furnished by the firm vide their letter dated 31.8.2015 & 5.12.2015 is not complete. Hence a letter was issued to the firm vide e-mail dated 18.1.2018 to furnish complete information. It is decided to remind the firm to furnish the requisite complete information within 15 days from the date of issue of the letter, failing which the case will be rejected. Case is deferred to 9.5.2018.			

S.No.422

Case No. A/R-107	M/s. Azad Engineering Pvt. Ltd., Hyderabad	HQF.No.01/80/050/00637/AM15 /DES.I	Lic. No. & date
Meeting No. 18/18		RA.F.No.09/24/040/00542/AM1 5	0910061508 Date 08.01.2015
Date: 2.1.2018		Request for fixation of norms	
Decision: The Committee noted that deficiency raised by DHI vide letter dated 18.9.2017 was sent to the firm to furnish information vide e-mail dated 24.10.2017. The Committee decided to issue reminder to the firm to furnish requisite information within 15 days from the date of issue of the letter, failing which the case will be rejected. Case is deferred to 9.5.2018.			

S.No.423

Case No. A/R-115	M/s. Automat Irrigation Pvt. Ltd., Delhi	HQF.No.01/80/050/00270/AM14/D ES.I	Lic. No. & date
Meeting No. 18/18		RA.F.No.05/23/040/00199/AM14	0510362949 Date 20.08.2013
Date: 2.1.2018		Request for fixation of norms.	
Decision: The Committee noted that the firm's application has been sent to MSME (chemical) on 17.9.2016 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
निदेशालय व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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S.No.424

Case No.A/R – 159	M/s Shaktiman Rub Rolls P. Ltd., Kaithal.	F.No.01/80/050/00427/AM15/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.33/24/040/00007/AM15	3310030078 Date 16.09.2014
Date: 2.1.2018		Request for re-consideration for enhancement of norms (for grant of higher wastage)	
Decision: The Committee noted that deficiency raised by DIPP (Chemical) vide their letter dated 10.8. 2017 was sent to the firm vide e-mail dated 18.10.2017 and no information received so far. The Committee decided to issue reminder to the firm to furnish requisite information within 15 days from the date of issue of the letter, failing which the case will be rejected. Case is deferred to 9.5.2018.			

S.No.425

Case No. A/R – 161	M/s Deepeeka Exports Pvt. Ltd., Meerut, U.P.	F.No.01/80/050/00018/AM17/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.05/23/040/00371/AM16	0510396524 Date 04.12.2015
Date: 2.1.2018		Request for ratification of norms.	
Decision The Committee noted that the firm's application has been sent to MSME (Chemical) on 8.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. Case Deferred to 9.5.2018.			

S.No.426

Case No.A/R – 179	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00263/AM17/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.03/94/040/00205/AM17	0310805471 Date 14.07.2016
Date: 2.1.2018		Request for amendment of norms.	
Decision The Committee noted that the firm's request for amendment of norms has been sent to MEIT on 23.03.2017 for comments. It is decided to remind MEIT to expedite the comments. case is deferred to 9.5.2018.			

S.No.427

Case No.A/R – 180	M/s Apar Industries Ltd., Mumbai	F.No.01/80/050/00291/AM17/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.03/94/040/00284/AM17	0310806250 Date

के.पी. सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Date: 2.1.2018		Request for amendment of norms.	14.07.2016
Decision: The Committee noted that the firm's request for amendment of norms has been sent to MEIT on 23.03.2017 for comments. It is decided to remind MEIT to expedite the comments. case is deferred to 9.5.2018.			

S.No.428

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd., Mumbai	F.No.01/80/050/00036/AM17/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.03/94/040/00621/AM16	0310800216 Date 10.11.2015
Date: 2.1.2018		Request for correction in ratification of norms.	
Decision: The Committee noted that deficiency raised by DIPP vide their I.D. note dated 20.6. 2017 was sent to the firm to furnish information vide e-mail dated 31.7.2017 and reminder vide e-mail dated 18.10.2017. It is decided to issue second reminder to the firm to furnish requisite information within 15 days from the date of issue of the letter, failing which the case will be rejected. case is deferred to 9.5.2018..			

S.No.429

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd., Noida.	F.No.01/80/050/00092/AM17/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.05/23/040/00004/AM16	0510394195 dt. 11.05.2016
Date: 2.1.2018		Request for re-fixation/enhancement of import quantities.	
Decision The Committee noted that the firm's request was sent to DIPP on 5.5.2017 for their comments. It is decided to request DIPP to expedite their comments. case is deferred to 9.5.2018.			

Sl.No.430

Case No.A/R – 24	M/s. GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I
Meeting No. 18/18		RLA No.05/23/040/00125/AM16
Date:. 2.1.2018		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.
Decision: The Committee noted that the firm's application has been sent to MSME on 22.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. case is deferred to 9.5.2018..		

उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl.No.431

Case No.A/R – 25	M/s S AND W JEWELLERY PRIVATE LIMITED, BANGALORE	F.No.01/80/050/00053/AM17/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.05/23/040/00125/AM16	0710108479 Date 08.07.2015
Dated: 2.1.2018		Request for re-fixation of norms.	
Decision: The Committee noted that the firm's application has been sent to MSME on 22.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. case is deferred to 9.5.2018.			

S.No.432

Case No.A/R – 26	M/s Clyde Bergemann India Private Limited, Noida.	F.No.01/80/050/00125/AM16/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.05/23/040/00049/AM16	0510394296 Date 19.05.2015
Dated: 2.1.2018		Request for amendment of norms.	
Decision: The Committee noted that the firm's application has been sent to MSME on 22.2.2017 and their comments awaited. It is decided to send D.O letter to MSME from DGFT in response to their O.M No.23/9/2015-Chem dated 02.5.2017. case is deferred to 9.5.2018.			

S.No.433

Case No.A/R – 27	M/s TPP Boilers Pvt. Ltd. Mumbai	F.No.01/80/050/00037/AM17/ DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.03/95/040/00696/AM16	0310801039 Date 15.12.2015
Dated: 2.1.2018		Request for amendment of norms.	
Decision: The Committee noted that deficiency raised by DHI vide their I.D. note dated 13.9. 2017 was sent to the firm to furnish information vide e-mail dated 7.11.2017 and no information is received from the firm so far. It is decided to issue reminder to the firm to furnish requisite information within 15 days from the date of issue of the letter, failing which the case will be rejected. case is deferred to 9.5.2018.			

के. पी. सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 434

Case No.A/R –65	M/s Larsen & Tourbo Ltd., Mumbai	F.No.01/80/050/00823/AM12/DES.I/Part	Lic. No. and date
Meeting No. 18/18		RLA No.03/95/040/00808/AM10	0310564122 dated 11.03.2010
Dated: 2.1.2018		Request for amendment of norms.	
Decision: The Committee noted that information furnished by the firm vide their e-mail dated 17.1.2018 sent to DHI on 18.1.2018 for their comments. It is decided to request DHI to expedite their comments. Case is deferred to 9.5.2018.			

Fresh Cases

Sl. No. 435

Case No	M/S Fabtech projects & Engineers Ltd. Pune	F.No.01/80/050/00226/AM17/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.31/83/040/00015/AM17	3110066155 dated 20.05.2016
Dated: 2.1.2018		Request for fixation of norms.	
Decision: The Committee noted that the request of the firm sent to DIPP on 10.1.2018 for their comments. Case is deferred to ----2018..			

Sl. No. 436

Case No	M/S Fabtech projects & Engineers Ltd. Pune	F.No.01/80/050/00006/AM17/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.31/83/040/00108/AM16	3110065749 dated 05.11.2015
Dated: 2.1.2018		Request for fixation of norms.	
Decision: The Committee noted that the request of the firm sent to DIPP on 10.1.2018 for their comments. Case is deferred to -------.2018			

Sl. No. 437

Case No	M/S United Engineering(Eastern) corpn Kolkata.	F.No.01/80/050/00456/AM12/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.02/24/040/00151/AM12	0210170116 dated 01.12.2011
Dated: 2.1.2018		Request for fixation of norms.	

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The Committee noted that the request of the firm sent to DIPP on 11.1.2018 for their comments and DIPP vide their O.M. No. dated 16.2.2018 stated that the matter comes under the purview of DHI. It is decided to forward complete set of application to DHI for their examination / comments. Case is deferred to 9.5.2018.

Sl. No. 438

Case No	M/S Isgec Hitachi Zosen Ltd.Noida.	F.No.01/80/050/00303/AM 17/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.05/23/040/00178/AM17	0510398981 dated 04.07.2016
Dated: 2.1.2018		Request for correction of norms.	
Decision: The Committee considered the case as per agenda and decided to modify the norms based on the recommendation of DIPP O. M. No. 7/3/2017-TSW dated 5.2.2018 (copy of the letter attached at end of the minutes). . RA concern may take necessary action as per the decision of the Committee.			

Sl. No. 439

Case No	M/S Navkar Fittings & Forgings Pvt. Ltd. Mumbai.	F.No.01/80/050/00496/AM 17/DES.I	Lic. No. and date
Meeting No. 18/18		RLA No.03/95/040/00606/AM17	0310808954 dated 03.11.2016
Dated: 2.1.2018		Request for fixation of norms.	
Decision: The Committee considered the case as per agenda. It is noted that the request of the firm sent to DIPP on 27.11.2017 for their comments . It is decided to request DIPP expedite their comments. Case is deferred to 9.5.2018			

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के० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

on-line case 81 Nos 14
DHI

Department of HI

Udyog Bhavan, New Delhi

Ref: AA No 310800343 L&T
ID No: 1/80/50/454/AM 16 /DES-I /706

Taking clue from C-1808 and 1647 , DES-I may consider Inputs ratification as under
Item 1 -1.10 Kg/kg content in EP
Item 2-1.05Kg /kg content in EP
Item 3-1.02Kg/kg content in EP
Item 4,5- net to net with accountability clause
Item 6,7,8 – as per Miscll C-1647
NC May take a view.

(K.K.Tiwari)
Industrial Adviser

Dy DGFT , DES –I
TSWB 3/49/2017 dated 09/1/2018

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On-line calc at Sl No - 36
DIPP

No: 7/392/17/TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 06th February, 2018

OFFICE MEMORANDUM

Subject: Ratification of Norms in respect of Adv. Authorization No. 1710006423 dated 29.07.2016 issued under Para 4.7 (of HBP (VoLI) to M/s Pyro Electric Instruments Goa Pvt. Ltd. – reg.

Ref: DGFT No. ID,No.01/80/050/00555/AM17/DES-1/736 dated 24.01.2018

1. Taking clue from the norms approved in the past, the following norms are recommended:

   (i) Length of each export item (i.e. from S. No. 1 to 32) may be suffixed in its description.
   (ii) Import items from Sl. No. 1 to 4, 7, 13 to 36 may be allowed on net to net basis with accountability clause. However, weight of import items at Sl. No. 35 and 36 may also me specified.
   (iii) Quantity of import item at Sl. No. 5, 6, 8, 9, 10, 11 may be allowed as 1.088 Kgs./Kg content in export items after taking 50% recovery from machining scrap as below:

Sl. No of Import Item	Qty Allowed (Kgs.)
5	2066.06
6	915.07
8	872.73
9	378.02
10	416.63
11	1063.90

   (iv) Quantity of import item at Sl. No. 12 may be allowed as 32 meters after taking 50% recovery from scrap.

2. Norms Committee may take a view.

3. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, Economic Officer)
Udyog Bhawan, New Delhi

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on-line calc at Sl. No. - 57
DIPP

No: 7/204/17/TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 06th February, 2018

OFFICE MEMORANDUM

Subject: Ratification of Norms in respect of Adv. Authorization No. 0410162730 dt. 19.01.2017 issued under Para 4.7 (of HBP (VoLl) to M/s BGR Energy Systems Ltd. Chennai – reg.

Ref: DGFT No. ID,No.01/80/050/00015/AM18/DES-1/720 dated 11.01.2018

1. Taking clue from the norms approved in the past, the following norms are recommended:

   (i) Net empty weight of each export item may be specified.
   (ii) Import items at Sl. No. 5 & 8 may not be allowed as being procured indigenously (page 4 of reply).
   (iii) Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 2, 3, 6 & 7.
   (iv) Quantities of import items at Sl. No. 1, 3, 4, 9 to 13 may be allowed on net to net basis with accountability clause.
   (v) Weight of import items at Sl. No. 2, 3, 6, 10, 11, 12 & 13 may also be specified.
   (vi) Quantity of import item at Sl. No. 7 may be allowed as 32653 Kgs. as 1.05 Kgs./Kg content in export products.

2. Norms Committee may take a view.

3. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, Economic Officer)
Udyog Bhawan, New Delhi

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on-line case at Sl. No. 59
DIPP

No: P-47011/18/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 05th February, 2018

OFFICE MEMORANDUM

Subject: Ratification of Norms in respect of Adv. Authorization No. 0310810718 dated 24.01.2017 issued under Para 4.7 (of HBP (VoLl) to M/s Kelvion India Pvt. Ltd. Pune – reg.

Ref: DGFT O.M. No. ID,No.01/80/050/00047/AM18/DES-1/741 dated 30.01.2018

With reference to the above, the undersigned is directed to say that the case has been examined and this office recommends following norms:

1. Words "SS Type 304/1.4301 2B, Size 0.6X330X2592 MM" may be suffixed with the description of the export item.
2. Quantity of the export item may be specified as "Net weight:23179.41 Kgs" also, in addition to "3210 Nos".
3. Quantity of import item may be allowed as 25474.17 Kgs as 1.099 Kgs./Kg content in export item after taking 1/3rd recovery from scrap.
4. Prime Quality steel ~~will~~ to be used/imported.

This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, Economic Officer)
Udyog Bhawan, New Delhi

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online case no - 76
MEIT

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No....17(30)/2017-IPHW.

दिनांक
Date18.01.2018.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310811416 dated 23.02.2017 issued in favour of M/s. Sterlite Power Transmission Ltd. Mumbai

Reference DGFT I. D. No. 01/80/50/40/AM18/DES-1/96 dated 3.5.2017 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Sterlite Power Transmission Ltd. Mumbai for export of "Optical Power Ground Wire".

2. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The import items are required for manufacturing the export product. This Ministry recommends ratification of norms of advance authorization as per the details below:-

S.No	Import Item	UoM	Wastage allowed	Total Quantity Recommended
1.	Single Mode /Multimode Optical Fibre	KM	2%	504
2	Filling Jelly OPGW	KG	1.5%	135
3	Aluminium Ingot	KG	2%	2116.50
4	HI- Carbon Steel Wire OPGW Size 5.10mm	KG	2%	9268.94
5	Wire drawing Powder for Lubricants	KG	2%	128.52
6	Stainless Steel Tape	KG	2%	20.40

(Asha Nangia)
Director
Tel:-24301268
Email-anangia@meity.gov.in

Shri S.K. Panigrihi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(30)/2017 –IPHW dated 03.11.2017

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स्वच्छ भारत
एक कदम स्वच्छता की ओर

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ELECTRONICS INDIA
Billion Needs Million Chips

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

online case at Sl No. - 78
MEIT

संख्या 17(32)/2017-IPHW
No.....

दिनांक 19.01.2018
Date.....

Subject: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.0310811714 dated 08.03.2017 issued in favour of M/s. Sterlite Power Transmission Ltd. Mumbai

Reference DGFT I. D. No. 01/80/50/41/AM18/DES-1/60 dated 2.5.2017 vide which comments of this Ministry have been sought on the above mentioned application of M/s. Sterlite Power Transmission Ltd. Mumbai for export of "Optical Power Ground Wire".

2. The application has been examined in the Ministry of Electronics Information and Technology from technical angle. The import items are required for manufacturing the export product. This ministry recommends ratification of norms of advance authorization as per the details given below:-

S.No.	Import Item	UoM	Wastage allowed	Total Quantity Recommended
1	Single Mode /Multimode Optical Fibre	KM	2%	756
2	Filling Jelly OPGW	KG	1.5%	143
3	Aluminium Ingot	KG	2%	3449.39
4	Hl-Carbon Steel Wire OPGW Size 5.10 mm	KG	2%	5059.10
5	Wire drawing Powder for Lubricants	KG	2%	96.39
6	Stainless Steel Tape	KG	2%	489.60

(Asha Nangia)
Director
Tele.: 24301268
E-mail: anangia@meity.gov.in

Shri S. K. Panigrihi, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(32)/2017 -IPHW dated 19.01.2018

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ELECTRONICS INDIA
Billion Needs Million Chips

on-line case at sl No-119

DIPP (chem)

No.7/77/2017-TSW /150

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)
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Subject : Advance Authorisation No. : 0310814473 dated 5.7.2017- M/s Levram Life sciences Pvt. Ltd.- Mumbai.

DGFT Ref. : 01/80/ 50/236/am-18/DES-1/469 dated 5.9.2017

The above referred application has been examined. The applicant has requested for a wastage of 5 % which is reasonable taking into consideration the item of export and other details submitted by the firm. Accordingly, the following norms are recommended:

Item of export	Quantity (MT)	Item of Export	Quantity (MT)
PET TUBES	20.0	**1.** PET Resin	20.265
		2. Master Batch	0.735

(NAND LAL)
Consultant
20.09.2017

DGFT(DES-I)

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manual case at Sl. No. 438
DIPP

No. 7/3/2017-TSW
Government of India
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
Udyog Bhavan

New Delhi, the 5 Feb., 2018

OFFICE MEMORANDUM

Subject: Modification of Norms against Adv. Authorization No. 0510398981 dated 04.07.2016 issued under Para 4.7 (of HBP (Vol.I) to M/s ISGEC Hitachi Zosen Ltd., Noida. - regarding.

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The undersigned is directed to refer to DGFT I.D. No. 01/80/050/00303/AM17/ DES.I/717 dated 08.01.2018 enclosing therewith Firm's representation dated 25.11.2017 on the above subject and to convey that S.No. 1 at point No. 3 of minutes of meeting No. 15/18 dated 24.10.2017 may be amended to read as S.No. 2.

Sundeep Chauhan
Development Officer
3200

To

Shri S.K. Panigrahi
Economic Officer
DGFT, Deptt. Of Commerce
Ministry of Commerce & Industry
Room No. 404, Udyog Bhavan

5/2/18

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